

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S JAYESH LIFESCIENCE INDIA PRIVATE LIMITED


RELEVANT PARTICULARS	
1. Name of corporate debtor	JAYESH LIFESCIENCE INDIA PVT. LTD.
2. Date of incorporation of corporate debtor	01 st April 2015.
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai.
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2015PTC263269
5. Address of the registered office and principal office (if any) of corporate debtor	Sh. No-5, Bhavani Jyot Tower, NR Jesal Park, Chandan Park, Bhayandar (East), Thane, Maharashtra, India, 401105.
6. Insolvency commencement date in respect of corporate debtor	Date of order 05 th August, 2024.
7. Estimated date of closure of insolvency resolution process	01 st February, 2025 (180 days from the date of Order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	NAME: - MR. MUKESH KUMAR JAIN REG NO: - IBBI /IPA-001/IP-P01236/2018-19/11944
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: - C-203, EDGE, Opposite Maruti Suzuki Arena, Vidhansabha Road, Mova, Raipur-492007 (C.G.). Email: - mkj2822@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: - C-203, EDGE, Opposite Maruti Suzuki Arena, Vidhansabha Road, Mova, Raipur-492007 (C.G.). Email: - cirp.jayesh@gmail.com
11. Last date for submission of claims	19th August, 2024 (14 days from the date of order received by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP till date
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) www.ibbi.gov.in b) Not applicable as per information available with IRP till date

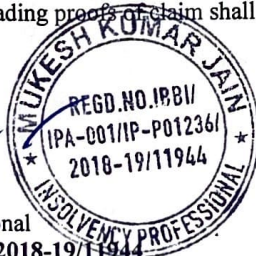
Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **M/s Jayesh Lifescience India Private Limited** on **05th August, 2024**.

The creditors of **M/s Jayesh Lifescience India Private Limited** are hereby called upon to submit their claims with proof on or before **19th August, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claim may be submitted in their specified forms- FormB- Operational Creditor (other than workmen/employee), FormC- Financial Creditor, Form CA- Financial Creditor in A class, Form D- Workmen/Employee, form E- Authorised Representative of workmen/employee & Form F- other creditors.

Submission of false or misleading proof of claim shall attract penalties.


Mukesh Kumar Jain
Interim Resolution Professional
IBBI /IPA-001/IP-P01236/2018-19/11944
In the Matter of **M/s Jayesh Lifescience India Private Limited**
AFA validity till 17.09.2024



Place : Raipur (C.G.)
Date : 05.08.2024